

Telecasting of Himachal Programmes

5932. SHRI DURGA CHAND: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Himachal Programme is not telecast at Delhi Doordarshan;

(b) if so, what are the reasons therefor; and

(c) what steps are being taken to televise Himachal Programme on Delhi Doordarshan?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (c). Himachal Pradesh is not within the primary coverage area of Delhi Doordarshan Kendra. Therefore, no programme specially addressed to Himachal Pradesh is telecast from that Kendra. It is, however, proposed to include some items such as folk music and dances of Himachal Pradesh occasionally in the programmes of the Delhi Kendra. A camera team is also being deputed to Himachal Pradesh for preparing a programme on developmental activities.

Establishment of a Ferro Manganese Plant at Balaghat

5936. DR. LAXMI NARAYAN PANDEYA:

SHRI KACHARU LAL HEMRAJ JAIN:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether letter of Intent has been issued by Government to Manganese Ore (India) Limited for setting up of a Ferro Manganese Plant at Balaghat;

(b) the progress made to set up this industry by the Manganese Ore (India) Limited; and

(c) when the project will go into production?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) Yes, Sir.

(b) The Company has appointed M/s. Dastur & Company (P) Ltd., Bombay as its consultants for preparing a feasibility/project report. The report is expected shortly.

(c) This will depend upon the receipt of the feasibility/project report, and its subsequent examination.

Mismanagement of WIMCO

5937. SHRI BRIJ RAJ SINGH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) is it a fact that Internal Auditor of the Company has written to the Government with details about fuschelling of funds and gross mismanagement of WIMCO by the present Managing Director; if so, what action Government contemplate to take against the Managing Director and other Members of the Board; and

(b) is it a fact that WIMCO has paid Ra. 1,00,000/- to the Maharashtra Pradesh Congress Committee by Cheque No. H/74-324732 of Grindlays Bank on 19th February, 1977 in contravention of S-249 of the Companies Act?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) On receipt of the complaint from the Internal Auditor, an inspection of the books of accounts of the company has been ordered to verify the allegations made by the Internal Auditor and the inspection report has not yet been received. On receipt of the report and examination thereof, necessary action as warranted under the provisions of the Companies Act, 1956 will be taken.

(b) The Company according to available information initially made a payment of Ra. 1 lakh to Maharashtra Pradesh Congress Committee. However, it has subsequently debited the said